NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 962/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR MEMBER (J) SHRI V. NALLASENAPATHY MEMBER (T) ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017 Informational Marine Services NAME OF THE PARTIES: Control and Insulation Services V/s. Western India Shipyard Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	S. H. ASHRAF	Propriety	h-c

ORDER TCP No.962/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel has reported that despite notice to the corporate debtor in this Company Petition filed before Hon'ble High Court of Bombay and Goa was already served upon and reply had also been filed by the Corporate Debtor before the Honorable High Court itself, by oversight, this record was transferred to NCLT, Mumbai perhaps under impression that notice was not given to the Corporate Debtor.

On verification of the records, it appears that reply was also filed by the Corporate Debtor, in view thereof; the Registry of NCLT is hereby directed to take appropriate steps to send this record to Hon'ble High Court of Goa.

This Petitioner side has volunteered that they would mention this matter before the Hon'ble High Court, Goa.

Sd/-V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASHKUMAR Member (Judicial)